



\$~1(SB) to 4 (SB)

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **W.P.(C) 13401/2021**

ISHWAR SINGH DAHIYA ..... Petitioner  
Through: Mr. Aman Rehaan Khan & Mr.  
Siddharth Agarwal, Advocates.

versus

STATE OF NCT DELHI AND ORS. .... Respondents  
Through: Mr. Anuj Aggarwal, ASC, GNCTD  
with Ayushi Bansal, Adv.  
SI Monu, PS Mangolpuri

2(SB) **WITH**  
+ **W.P.(C) 13328/2022**

MANOJ KUMAR ..... Petitioner  
Through: Mr. Aman Rehaan Khan & Mr.  
Siddharth Agarwal, Advocates.

versus

STATE AND ORS. .... Respondents  
Through: Mr. Manish Mohan, CGSC for UOI.  
SI Bhojraj Singh PS-MS Park

3(SB) **WITH**  
+ **W.P.(C) 13349/2022**

ANURADHA ..... Petitioner  
Through: Mr. Aman Rehaan Khan & Mr.  
Siddharth Agarwal, Advocates.

versus

STATE OF NCT DELHI AND ORS. .... Respondents  
Through:

4(SB) **AND**  
+ **W.P.(C) 13524/2022**

RAM KUMAR SINGH ..... Petitioner  
Through: Mr. Aman Rehaan Khan & Mr.  
Siddharth Agarwal, Advocates.

versus

STATE OF NCT DELHI ..... Respondent  
Through: Mr. Ripudaman Bhardwaj, CGSC  
with Mr. Kushagra Kumar, Adv.



**CORAM:**  
**JUSTICE PRATHIBA M. SINGH**

**ORDER**  
**% 05.10.2023**

1. This hearing has been done through hybrid mode.
2. These four cases relate to the deaths caused allegedly due to slitting of throats by kite flying thread made of polyester, nylon, plastic or any other synthetic material etc., also known colloquially as *Chinese Manjha*, which was being used for flying kites in the city of Delhi.
3. Vide order dated 10th February, 2023, several directions were passed by this Court and status reports were called for. In compliance of the said directions, status reports dated 11th April, 2023 and 21st July, 2023 were filed on record. Thereafter, vide order dated 1st August, 2023, this Court had directed the Id. ASC to file an updated status report on behalf of the Delhi Police. In compliance with the same, updated status reports were filed by the GNCTD as also the Delhi Police. As per the status report of the Delhi Police, various actions have been undertaken in order to curb the menace of *Chinese Manja*.
4. On the last date of hearing, this Court had directed Delhi Police shall continue to take steps to restrain the sale of Chinese manjha in Delhi even during the Independence Day period, which is the kite-flying season and also place on record a further status report in this regard. In addition, vide order dated 8th August, 2023, this Court had also directed the present writ petition to be communicated to the Delhi Legal Services Authority and the said authority was ordered to place on record a report clarifying if victims of injuries caused by *Chinese manjha* are entitled to any compensation under



the scheme which is being implemented by the said Authority.

5. Today, in compliance with the directions given in order dated 8th August, 2023 a report has been received by the Delhi State Legal Services Authority (DSLISA) stating that victims of chinese manjha would be covered by the Delhi Victims Compensation Scheme, 2018 administered by the DSLISA. However, the said statute does provide for maximum amounts of compensation that can be paid.

6. Insofar as the Delhi Police is concerned, a status report has been placed on record giving the number of cases which have now been registered in the various districts which are as under:

<b>Sl. No.</b>	<b>Name of the Districts/Units</b>	<b>Total No. of cases registered</b>
1.	East District	10
2.	Shahdara District	02
3.	North-East District	05
4.	North District	13
5.	Central District	15
6.	Rohini District	11
7.	Outer-North District	05
8.	West District	56
9.	Outer District	06
10.	Dwarka District	06
11.	South-West District	09
12.	South District	05



13.	South-East District	01
<b>Total</b>	<b>144</b>	

7. The present writ petitions were being monitored by this Court from time to time as there were sudden surge in deaths and injuries being caused due to the menace of *Chinese manjha*. The Delhi Police was directed from time to time to take action and status reports were being called. At this point of time, the Delhi Police has placed the status report which the Court notes, shows that several cases are being registered and there is monitoring which is taking place as directed by the Court.

8. The clear position that emerges along with the previous status reports is that continuous monitoring is also being carried out in wholesale and retail markets along with Shop Owners' Associations to ensure that the sale of *Chinese manjha* is curbed to the maximum extent possible. The two status reports are taken on record. The main issue which would now be outstanding would be relating to whether any more compensation than what prescribed Delhi Victims Compensation Scheme, 2018 can be granted and if so, in what manner.

9. The said matter would now be required to be heard. Accordingly, these matters are released from part-heard.

10. Needless to add, the Delhi Police shall continue its continuous monitoring and regular registering of cases so that injuries/deaths due to *Chinese Manjha* can be avoided to the maximum possible extent.

11. List before the Roster Bench on 1<sup>st</sup> November, 2023.

**PRATHIBA M. SINGH, J.**

**OCTOBER 5, 2023/Rahul/am**